Recovery Division Southern Regional Office Tel: 044-2888 0222

Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Bank/Post Office Account

Attachment Proceeding No. 15029 of 2025

Certificate No. 8396 of 2024

The Principal Officer/ Chairman & Managing Director/CEO All the Bank/Post Offices in India. The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. 8396 of 2024 dated November 29, 2024 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum Rs.5,96,000/- (Rupees Five Lakh Ninety-Six Thousand Only) along with interest/costs/charges/expenses etc. against Grovalue Securities Private Limited (AAFCG6444C) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated November 29, 2024 has been issued to the defaulter.

5,00,000/-
95,000/-
1,000/-
5,96,000/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.



A.P. No. 15029 of 2025

- 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following within 15 days to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/Post Office account/balance with your Bank/Post Office.

- 6. If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.



8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 19th day of November, 2025

SEAL

Recovery Officer



मोहम्मद साजिद MOHD SAJID वसूली अधिकारी एवं उप महाप्रबंधक Recovery Officer & Dy. General Manager भारतीय प्रतिमूति और विनिमय बोर्ड, चेन्नई Securities and Exchange Board of India, Chennal

Copy to:

Grovalue Securities Private Limited

806, 8th floor of Challa Mall, No.11	77,V Mall, Ground Floor, Asha
Sir Thyagarayar Road, T. Nagar,	Nagar, Thakur Complex,
Chennai, Tamil Nadu 600017	Kandivali E Mumbai-400101

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts.)



Recovery Division Southern Regional Office

Tel: 044-2888 0222

securities.

Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15030 of 2025

Certificate No. 8396 of 2024

M/s. National Securities Depository Ltd.

4th floor, 'A', Wing, Trade World

Kamala Mills Compound

Senapati Bapat Marg

Lower Parel, Mumbai - 400013

M/s. Central Depository Services (I) Ltd.

P J Towers, 17th floor

Dalal Street

Fort, Mumbai - 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8396 of 2024 dated November 29, 2024 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum Rs.5,96,000/- (Rupees Five Lakh Ninety-Six Thousand Only) along with interest/costs/charges/expenses etc. against Grovalue Securities Private Limited (AAFCG6444C) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated November 29, 2024 has been issued to the defaulter.

Description of Dues	Amount(in Rupees)
Penalty imposed by the Adjudicating Officer vide Order No. Order/GR/BM/2023-24/26880 dated May 30, 2023 in the matter of ISO at BSE- Grovalue Securities Private	5,00,000/-
Limited.	27
Interest from May 2023 to November 2024 @ 1% p.m.	95,000/-
Recovery Cost	1,000/-
Total	5,96,000/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

दक्षिणी प्रादेशिक कार्यालयः 'ओवरसीज टॉवर्स', सातवी मंज़िल, 756 - एल, अन्ना सालै, चेन्नई - 600 002.

A.P. No. 15030 of 2025

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that No Debit shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

- 6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 19th day of November, 2025

SEAL

Recovery Officer

मोहम्मद साजिद MOHD SAJID

वसूली अधिकारी एवं उप महाप्रबंधक Recovery Officer & Dy. General Manager भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई Securities and Exchange Board of India, Chennai

दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स' सातवीं मंज़िल, 756-एल, अन्ना सालै, चेन्नई - 600 002

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Sir Thyagarayar Road, T. Nagar,	Nagar, Thakur Complex,
Chennai, Tamil Nadu 600017	Kandivali E Mumbai-400101

(With a direction not to deal with the securities/instruments held/to be held in the aforesaid accounts.)

